

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**  
**Petition No. 158/MP/2015**

Subject : Default in payment Deviation Charges in excess of the drawl schedule by PDD, J&K and default in opening Letter of Credit towards the nonpayment of Deviation Charges.

Date of hearing : 12.4.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri AK.Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Northern Regional Load Despatch Centre

Respondent : Power Development Commissioner, J&K

Parties present : Shri H.K. Chawla, NRLDC  
Ms. Jayantika Singh, NRLDC  
Shri Ayushman Kotwal, Standing Counsel for State of J & K  
Shri Vikas Sharma, Liaison Officer, PDD, J& K

**Record of Proceedings**

The representative of NRLDC submitted that as on date, an amount of Rs. 142.82 crore, Rs. 5.38 crore and Rs. 316.57 crore towards Deviation charges, UI charges and Reactive energy charges respectively are outstanding against Power Development Department, Jammu and Kashmir.

2. Standing counsel for State of J & K submitted that as per the Commission`s direction, reconciliation has been carried out towards deviation charges. However, UI charges have not been reconciled.

3. The representative of PDD, J& K submitted that an amount of Rs. 102 crore towards deviation charges and Reactive energy charges is to be released by treasury of J& K. In response, the representative of NRLDC submitted that no such amount has been received from PDD, J& K.

4. The Commission directed PDD, J& K to reconcile UI charges immediately and submit the reconciliation report with regard to amount paid and amount outstanding in respect of UI charges, Deviation charges and reactive energy charges by 25.4.2016.

5. The petition shall be listed for hearing on 12.5.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**